

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Miscellaneous Application No.76964 of 2019
and
Excise Appeal No.75594 of 2019**

(Arising out of Order-in-Appeal No.247/HAL/XAP-30/2017-18 dated 30.07.2018
passed by Commr. of CGST & Excise (Appeals), Kolkata)

CGST & Excise, Haldia

15/1, Strand Road, Kolkata-700001

Applicant

VERSUS

M/s Tata Metaliks Ltd.

Vill.-Gokulpur, P.O. Samraipur, Kharagpur,
Dist.-Midnapur West, W.B.-721301

Respondent

APPEARANCE :

Shri A. K. Biswas , Authorized Representative for the Appellant
Shri Avishek Ballodia, A.R. for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

MISC.ORDER NO.77443/2019

FINAL ORDER NO.76474/2019

DATE OF HEARING : 31.10.2019

DATE OF DECISION : 31.10.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/

**(P. K. Choudhary)
Member (Judicial)**

mm